

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for
Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ROHARSH MOTORS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ROHARSH MOTORS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14 th September, 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50400PN2012PTC144753
5.	Address of the registered office and principal office (if any) of corporate debtor	GPT Complex, 517-E, Old Pune-Bangalore Road, Kolhapur, Maharashtra-416001
6.	Insolvency commencement date in respect of corporate debtor	19 th January, 2022 (Order Received on 21.01.2022)
7.	Estimated date of closure of insolvency resolution process	18 th July, 2022 (180 days from Order Dated 19.01.2022)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hajari Lal Saini Reg No. IBBI/ IPA-001/ IP-P01553/ 2019-20/ 12494
9.	Address and e-mail of the interim resolution professional, as registered with the Board	704 A wing N.G Sterling, Opp. Queen Mary High School, Old Golden Nest, Mira Bhayander Road, Mira Road (E) -401107, Thane, Maharashtra E-Mail : cahlsaini@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D/003 Sheetal Sangeet Sheetal Nagar, MTNL Road, Mira Road (E) -401107, Thane, Maharashtra Email id: cirp.roharsh@gmail.com
11.	Last date for submission of claims	5 th February, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per Information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per Information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal Mumbai has ordered the commencement of a corporate insolvency resolution process of the ROHARSH MOTORS PRIVATE LIMITED on 19th January, 2022

The creditors of ROHARSH MOTORS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 5th February, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Hajari Lal Saini

Hajari Lal Saini

Interim Resolution Professional of ROHARSH MOTORS PRIVATE LIMITED

Reg No. IBBI/ IPA-001/ IP-P01553/ 2019-20/ 12494

Date 23rd January, 2022

Place: Mumbai

